

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : GUWAHATI-5

O.A. No. 28 of 1997

Date of decision 15.12.98

Sri Chittaranjan Bhowmik

PETITIONER(S)

Mr. G.K. Bhattacharyya

ADVOCATE FOR THE

Mr. B.P. Kataki.

PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr. G. Sarma, Addl. C.G.S.C.

ADVOCATE FOR THE

RESPONDENT(S)

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

THE HON'BLE SHRI G.L. SANGLYINE, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble

Vice-Chairman.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Original Application No. 28 of 1997.

Date of decision : This the 15th day of December, 1998.

Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman.

Hon'ble Shri G.L. Sanglyine, Administrative Member.

Sri Chittaranjan Bhowmick,  
Son of Late Madhab Chandra Bhowmick,  
Mail Overseer, (since retired)  
Santibazar Sub-division,  
Tripura (South)

By Advocate Mr. B.P. Kataki. .... Applicant.  
-versus-

1. Union of India,  
represented by Director General,  
Department of Post,  
Government of India, New Delhi.

2. Chief Post Master General,  
North Eastern Circle,  
Shilong-1.

3. Director of Postal Services,  
Tripura State,  
Agartala-799001

.... Respondents

By Advocate Mr. G. Sarma, Addl. C.G.S.C.

O R D E R

BARUAH J. (V.C.)

Pursuant to the order passed in the Review Application No. 4 of 1998 (O.A. 28/97) we are examining the Original Application once again and after hearing the counsel for the parties and on examination of the matter we feel it is difficult for us to come to a definite finding as to the genuineness of the document.

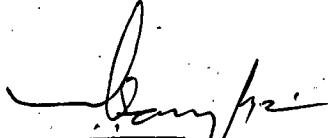
It will be proper if the department examines, the

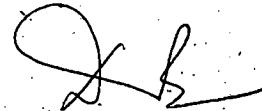
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document submitted by the applicant before us. Therefore we feel that this matter should be sent back to the department. Accordingly we dispose of the application with a direction to the respondents to examine the genuineness of the Transfer Certificate and the age certificate produced before us at the time of hearing and come to a conclusion on about it. If at the time of examination of the matter the applicant desires to submit further document in support of his claim that shall also be considered and thereafter pass a reasoned order. The applicant is directed to submit a representation to the respondents alongwith the original certificate placed before us within one month from today. and The respondents shall consider the same within two months from the date of receipt of the representation of the applicant.

2. With the above observations the O.A. is disposed of.

3. Considering the facts and circumstances of the case, we, however make no order as to costs.

  
(G.L.SANGLYINE)  
Administrative Member

  
(D.N.BARUAH)  
Vice-Chairman

trd